

ITEM NO.101
[PART HEARD]

COURT NO.7

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7657-7658/2017

NADAKERAPPA SINCE DECEASED BY LRS. & ORS.

Appellant(s)

VERSUS

PILLAMMA SINCE DECEASED BY LRS. & ORS.

Respondent(s)

(IA No. 86064/2021 - APPLICATION FOR PERMISSION and IA No. 81504/2020 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 77378/2020 - CLARIFICATION/DIRECTION and IA No. 103956/2021 - EXEMPTION FROM FILING O.T. and IA No. 86066/2021 - EXEMPTION FROM FILING O.T. and IA No. 52330/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 47892/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 103954/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-12-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Mr. A.N.Venugopal Gowda, Sr.Adv.
Mr. Balaji Srinivasan, AOR
Mr. Mohammed Shahrukh, Adv.
Mr. Ramesh B., Adv.

For Respondent(s) Ms. Kiran Suri, Sr. Adv.
Mr. Ashok Bannidinni, AOR
Mr. Aviral Chandra, Adv.
Mr. Sujeet Kumar, Adv.
Mr. Shubranshu Dash, Adv.
Mr. Anshuman Nayak, Adv.

Mr. Shubhranshu Padhi, AOR
Mr. Ashish Yadav, Adv.
Mr. Rakshit Jain, Adv.
Mr. Vishal Banshal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Arguments concluded.

Judgment reserved.

Counsel for the parties may file their written submissions
within one week from today.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER